

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 19/13 of NC-VI held on 27.09.2012

Meeting No.19/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 27.09.2012 under the Chairmanship of Sh. S.K.Samal. , Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh.J.P.Maurya	AIA	MFPI
	Officer on attendance		
3	Smt. S. Latha	Dy.DGFT	DGFT
4	Sh.S.K.Panigrahi	E.O	DGFT

The minutes of the earlier meeting No. 18/13 held on 27.09.2012 sent by e- mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 24 months as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	338 Case No.:4/11/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:19/85-ALC3/2012 27.09.2012	Status:
	HQ File :01/85/050/00083/AM13/	RLA File :02/24/040/00055/AM13/	Lic.No/Date:0210178774 21.06.2012	Deferred
	The committee discussed the case and it was noted that Tea Board vide their letter No. T-24 /16/Stats/2011/3028 dated 10.9.2012 has recommended import qty.44000 kgs which is more than the qty. applied for i.e 40,000 kgs. The Committee desired to have bifurcation of standard A and standard B varieties under import , so as to ensure accountability in blended tea under export . The committee decided to defer the case for four weeks and to place before the committee on 25.10.2012			

	339 Case No.:10/11/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:19/85-ALC3/2012 27.09.2012	Status:
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2	HQ File :01/85/050/00089/AM13/	RLA File :02/24/040/00050/AM13/	Lic.No/Date:0210178773 21.06.2012	Deferred
	The committee discussed the case and it was noted that Tea Board vide their letter No. T-24 /16/Stats/2011/3028 dated 10.9.2012 has recommended import qty.44000 kgs which is more than the qty. applied for i.e 40,000 kgs. The Committee desired to have bifurcation of standard A and standard B varieties under import , so as to ensure accountability in blended tea under export .The committee decided to defer the case for four weeks and to place before the committee on 25.10.2012.			

3	340 Case No.:6/11/85-ALC3/2012	Party Name:SWATI UDYOG PRIVATE LIMITED	Meet No/Date:19/85-ALC3/2012 27.09.2012	Status:
	HQ File :01/85/050/00085/AM13/	RLA File :02/24/040/00035/AM13/	Lic.No/Date:0210177851 23.05.2012	Deferred
	The committee discussed the case and it was noted that certain information was called from the applicant followed by a reminder . However the same has not been received from their end . Hence it was decided to send a second reminder as final opportunity , failing which the case will be closed. The committee decided to defer the case and to place before the committee after four weeks on 25.10.2012.			

4	341 Case No.:7/14/85-ALC3/2012	Party Name:SWATHI EXPORTS	Meet No/Date:19/85-ALC3/2012 27.09.2012	Status:
	HQ File :01/85/050/00096/AM13/	RLA File :07/24/040/00026/AM13/	Lic.No/Date:0710088217 16.05.2012	Deferred
	The committee discussed the case and it was noted that the item of import applied to be in the nature of consumables which do not find a mention among eligible inputs mentioned under para 4.1.3.1 . It was decided to seek a clarification from the concerned Policy division. The committee decided to defer the case and to place before the committee after four weeks on 25.10.2012.			

5	342 Case No.:26/2/85-ALC3/2012	Party Name:NV DISTILLIERIES & BREWERIES PVT LTD	Meet No/Date:19/85-ALC3/2012 27.09.2012	Status:
	HQ File :01/85/050/00026/AM13/	RLA File :05/24/040/00259/AM12/	Lic.No/Date:0510306911 01.11.2011	Rejected
	The case was deliberated and representative of the MFPI informed that the firm did not have valid license for manufacture of alcoholic beverages as per IDR Act. needful. Further it was noted that export item did not mention the blending ratio of imported vatted malt scotch nor does the description of export product reflects any requirement of the imported product . Hence it was decided to reject the case.			

6	343 Case No.:16/2/85-ALC3/2012	Party Name:NV DISTILLIERIES & BREWERIES PVT LTD	Meet No/Date:19/85-ALC3/2012 27.09.2012	Status:
	HQ File :01/85/050/00016/AM13/	RLA File :05/24/040/00438/AM12/	Lic.No/Date:0510319095 29.02.2012	Rejected
	The case was deliberated and representative of the MFPI informed that the firm did not have valid license for manufacture of alcoholic beverages as per IDRI Act. needful. Further it was noted that export item did not mention the blending ratio of imported vatted malt scotch nor does the description of export product reflects any requirement of the imported product . Hence it was decided to reject the case.			

7	344 Case No.:14/2/85-ALC3/2012	Party Name:REIZ ELECTROCONTROLS P.LTD.	Meet No/Date:19/85-ALC3/2012 27.09.2012	Status:
	HQ File :01/85/050/00014/AM13/	RLA File :05/24/040/00398/AM12/	Lic.No/Date:0510317004 08.02.2012	Deferred
	The committee discussed the case and it was noted that the information called for by the Department of Electronics and this office from the applicant is awaited. It was decided to send a last reminder to the firm for information. The committee decided to defer the case and to place before the committee after four weeks on 25.10.2012.			

8	345 Case No.:2/4/85-ALC3/2012	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:19/85-ALC3/2012 27.09.2012	Status:
	HQ File :01/85/050/00028/AM13/	RLA File :03/95/040/00031/AM13/	Lic.No/Date:0310693108 02.05.2012	Deferred
	The committee discussed the case and it was noted that the information called for from the applicant is awaited. The committee decided to send a reminder to the firm to furnish the information called for. The committee decided to defer the case and to be place before the committee after four weeks on 25.10.2012.			

9	346 Case No.:1/28/85-ALC3/2011	Party Name:SUNNY EXPORTS,	Meet No/Date:19/85-ALC3/2012 27.09.2012	Status:
	HQ File :01/85/050/00157/AM12/	RLA File :33/24/040/00009/AM12/	Lic.No/Date:3310019546 25.08.2011	
	The committee discussed the case and it was decided to get a report from RA concerned about the applicant firm and the Advance			

Authorization issued to them in the light of the letter from the office of Textile commissioner(duly attached). RA may also be requested to confirm the cancellation of Advance Authorization No. 3310019546 dated 25.8.2011 and the date of such cancellation.

10	347 Case No.:1/19/85-ALC3/2012	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:19/85-ALC3/2012 27.09.2012	Status:
	HQ File :01/85/050/00116/AM13/	RLA File :05/23/040/00216/AM13/	Lic.No/Date:0510335271 20.09.2012	Deferred
	The committee discussed the case and noted that the hard copy of the application has not been received. RA concerned may be requested to furnish the hard copy of the application and on receipt of the application it may be referred to MFPI for their comments. . The committee decided to defer the case and to place before the committee after four weeks on 25.10.2012.			

11	348 Case No.:4/31/85-ALC3/2011	Party Name:ICON DESIGNS	Meet No/Date:19/85-ALC3/2012 27.09.2012	Status:
	HQ File :01/85/050/00180/AM12/	RLA File :06/24/040/00046/AM12/	Lic.No/Date:0610024856 01.12.2011	Deferred
	The committee discussed the case and noted that comments are awaited from DIPP & C&PC. Committee decided to issue a reminder from Chairman of the committee to expedite their comments. The case is deferred for four weeks and to be placed before the committee on 25.10.2012			

12

349	Party Name:KF BIOPANTS PRIVATE LIMITED	Meet No/Date:19/85-ALC3/2012 27.09.2012	Status:
Case No.:2/11/85-ALC3/2012			
HQ File : 01/85/050/00081/AM13/	RLA File : 31/83/040/00063/AM13/	Lic.No/Date:3110054853 27.06.2012	Approved

The committee discussed the case and approved as per Department of Biotechnology 's written comments furnished vide their O.M no. BT/IL/05/318/2010-PID dated 12.9.2012 . Accordingly ad-hoc norms are fixed as under:-

Export Item	Qty.	S.No.	Import Item	
Tissue Culture Plants	1 Million Nos	1	Ammonium nitrate	102.5KG
		2	Potassium nitrate	127 .5 KG
		3	Potassium di hydrogen ortho phosphate	12 .0 KG
		4	Magnesium sulphate 7H2O	25.0 KG
		5	Calcium chloride di hydrate	26.0 KG
		6	Mangenese sulphate H2O	1..0 KG
		7	Zinc sulphate heptahydrate	0.5 KG
		8	Boric acid	0.4 KG
		9	Potassium iodide	70.0 Gram
		10	EDTA Ferric Sodium Salt FeNa	2.0 KG
		11	Sodium Hydrogen Phosphate 2H2O	5.0 KG
		12	Sodium molybdate dihydrate	30.0 Gram
		13	Copper sulphate	50.0 Gram
		14	Cobalt Chloride hexaahydrate	5.0 Gram
		15	Glycine	100.Gram
		16	Gelrite	30.0 KG
		17	Myo-Inositol	4.2 KG
		18	Panthotenat D Calicuim Salt Calcium pentathenate	20.0 Gram
		19	Folic Acid	10.0 Gram
		20	Benzyl Aminopurine-6	5.0 Gram
		21	Kinetine	50.0 Gram
		22	Dimethyl allyl amino-purine	0.5 Gram
		23	Gibrellic acid A3	1.5 Gram
		24	Laboratory re-agent (JOIL 1 Medium+Supplements)	511.8 Gram

25	Laboratory re-agent (JOIL 2 Medium+Supplements)	987.1Gram
26	Laboratory re-agent (JOIL 3 Medium+Supplements)	14.836 kg
27	Laboratory re-agent (JOIL 4 Medium +Supplements)	9. 2125 kg
28	Laboratory re-agent (JOIL 6 Medium+Supplements)	2.703 kg
29	Crystal Sugar	2500 KG
30	Plant Preservative Mixture	3.0 Litre

RA may take consequential action as per policy/procedure.

13	350 Case No.:9/36/85-ALC3/2011	Party Name:BARODA POLYFORM P LTD.	Meet No/Date:19/85-ALC3/2012 27.09.2012	Status:
	HQ File :01/85/050/00212/AM12/	RLA File :34/24/040/00135/AM12/	Lic.No/Date:3410031801 30.09.2011	Approved
	The committee discussed the case and approved as per written comments of Department of C&PC's O.M No. 46011/78/2012-PC-II dated 18.9.2012. . Accordingly ad-hoc norms are fixed as under;-			
	Export Item	Qty.	Import Item	Qty.
	Plastic Kayaks (venturers)	1 No.	1. LLDPE colored powder	1.05 kg/kg content in the export product
			2.Releasant BUNG set)PNP 242)	Net to Net
			3. Relevant Handle set (PNP 57)	Net to Net
			4. Relevant Hatches (PNP 390)	Net to Net
			5.Relevant saddles (PNP 048)	Net to Net
			6.Relevant Rope , Black / White	Net to Net
			7. Relevant Graphic s – Venture	Net to Net
			8.Relevant Graphics –AKA	Net to Net
			9.Relevant Spray CAN	Net to Net
	RA may take consequential action as per policy/procedure			

14	351 Case No.:12/24/85-ALC3/2011	Party Name:MALABAR FOOD STUFF COMPANY	Meet No/Date:19/85-ALC3/2012 27.09.2012	Status:
	HQ File :01/85/050/00134/AM12/	RLA File :10/24/040/00053/AM12/	Lic.No/Date:1010045831 12.10.2011	Approved
	The committee discussed the case and approved in terms of written comments of Spice Board vide their letter No. MKT/FTP/03/2011-12/1026 dated 5.6.2012.However , it was felt that import item may be allowed on net to net with accountability clause. Accordingly ad-hoc norms are fixed as under:-			

Export Item	Qty.	Import Item	Qty.
Saffron-SARGOL (Sterilized) *	23.00 kg	Saffron - SARGOL	23.00 kg(net to net basis with accountability clause)
RA may take consequential action as per policy/procedure * Additional condition sheet attached			

15	352 Case No.:9/2/85-ALC3/2012	Party Name:EMPIRE TOBACCO COMPANY PVT. LTD.	Meet No/Date:19/85-ALC3/2012 27.09.2012	Status:
	HQ File :01/85/050/00009/AM13/	RLA File :03/94/040/01130/AM12/	Lic.No/Date:0310686408 15.03.2012	Deferred
	The committee discussed the case and noted that information called for from the firm is awaited. The committee decided to issue a reminder to the firm for their reply. The case is deferred for four weeks and to be placed before the committee on 25.10.2012			

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